

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
M.A. No. 110 of 2017**

Sujeet Kumar Saw @ Sujeet Kumar Sahu  
@ Sujeet Kumar

**Appellant**

...  
**-versus-**  
...

Laldeo Sharma & Another

**Respondents**

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN  
THROUGH VIDEO CONFERENCING**

----  
**For the Appellant :** Mr. Rajiv Anand, Advocate

**For the Respondents :** Mr. Prashant Vidyarthi, Advocate  
----

**4/ 05.04.2021**      **I.A. No. 1781 of 2017**

This interlocutory application has been filed under Section 5 of the Limitation Act, to condone the delay of 210 days in filing this appeal. The grounds to condone the delay have been mentioned in the interlocutory application at paragraphs 2 to 6.

This appeal is filed by the claimant, who is the injured.

After hearing the parties and being satisfied with the grounds shown to condone the delay in filing this appeal, especially at paragraphs 2 to 6 of the interlocutory application, I am inclined to allow this interlocutory application. The delay of 210 days in filing this appeal is hereby condoned.

I.A. No.1781 of 2017 is, accordingly, allowed.

**M.A. No.110 of 2017**

To decided this case, it is necessary to peruse the Lower Court Records.

Accordingly, let the Lower Court Records be called for pertaining to the present case.

List this case after receipt of the Lower Court Records.

**(Ananda Sen, J.)**